



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G. O. (Rt.) No. 345/2018/LBR.

Thiruvananthapuram, 28th March 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Sri P. R. Manoj, Proprietor, Adithya Collections, Near to No.1 Textiles, North Paravoor-683 513 and the workman of the above referred establishment Smt. Bindu, P. K., Payyappilly Parambil House, Pallamthuruthu Road, North Paravoor-683 513 in respect of matters mentioned in the annexure to this order;

Gaz. No. 18/2018/DTP (Part I).

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Smt. Bindu, Payyappilly Parambil, North Paravoor by the Proprietor, Sri P. R. Manoj, Adithya Collections, North Paravoor is justifiable or not? If not what are the reliefs she is entitled to?

(2)

G. O. (Rt.) No. 376/2018/LBR.

Thiruvananthapuram, 3rd April 2018.

Whereas, the Government are of opinion that an Industrial dispute exists between the Chairman & Managing Director, G.T.N. Textiles Limited, Door No. 8/911, Erumathala P. O., Aluva-683 112 and the workman of the above referred establishment represented by the G.T.N. Workers Association, Erumathala P. O., Chunangamveli, Aluva-683 112, in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the dismissal of Sri Davis Samuel, Choondy, Erumathala P. O., Aluva-683 112 from service by the management of G.T.N. Textiles, Door No. 8/911, Erumathala P. O., Aluva-683 112 is justifiable or not ? If not, what are the reliefs he is entitled to ?

(3)

G. O. (Rt.) No. 394/2018/LBR.

Thiruvananthapuram, 6th April 2018.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri C. C. William Varghese, Managing Director, S.M.L. Finance Limited, Batheni Complex, Thrissur Road, Kunnankulam, Thrissur (2) the Manager H.R., S.M.L., Finance Limited, Muvattupuzha-73 and the workman of the above referred establishment Smt. Vincy, C. K., Puthuppallil Veedu, Perumbavoor P. O., Kuruppampady in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Smt. Vincy, C. K., Puthuppallil House, Perumbavoor P. O., Kuruppampady by the Management of SML Finance Limited, Muvattupuzha is justifiable or not? If not what are the reliefs she is entitled to?

(4)

G. O. (Rt.) No. 395/2018/LBR.

Thiruvananthapuram, 6th April 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Sri N. C. Sivarajan, Manager, Balachandra Oil Industries, Sreekaryam P. O.-697 017, and the workman of the above referred establishment Sri Santhoshkumar, Rohini, Cheruvaykkal, Sreekaryam P. O.-697 017 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment and service benefits to Sri Santhosh Kumar, C., by the management of Balachandra Oil Industries, Sreekaryam is justifiable ? If not what relief he is entitled to get ?

(5)

G. O. (Rt.) No. 396/2018/LBR.

Thiruvananthapuram, 6th April 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Trustee, Amritha Institute of Medical Science and Research Centre, A.I.M.S., Ponekkara P. O., Kochi-41, Ernakulam District and the workmen of the above referred establishment represented by the Secretary, United Nurses Association (U.N.A.), Ernakulam District Committee, Santha International Academy, Ponekkara, Edappally, Kochi-41 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Alappuzha. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the denial of Bonus to the employees of Amritha Institute of Medical Science and Research Centre by the management of Amritha Hospital, Ponekkara, Edappally, Kochi-41 is justifiable or not ? If not what are the reliefs they are entitled to?

By order of the Governor,

SONIA WASHINGTON,
Deputy Secretary.